

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 105/TT/2012

Subject : Determination of transmission tariff from anticipated DOCO to 31.3.2014 for (a) Kalpakkam PFBR-Sirucheru , D/C 230 kV line (b) Kalpakkam PFBR Arani, D/C 230 kV line (c) Kalpakkam PFBR – Kanchipuram D/C 230 kV Lines anticipated DOCO 1.3.2012 under transmission system associated with Kalpakkam PFBR (500 MW) in Southern Region.

Date of Hearing : 20.10.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : PGCIL

Respondents : Karnataka Power Transmission Corporation Ltd. and 15 others

Parties present : Shri M.M. Mondal, PGCIL
Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Mrs. Seema Gupta, PGCIL
Mrs. Sangeeta Edwards, PGCIL
Ms. Malavika Prasad, PGCIL
Mr. V. Vishwanathan, Bhavini, Kalpakkam
Mr. David K.A., Bhavini, Kalpakkam

Record of Proceedings

The representative of petitioner submitted that:-

(a) The instant petition has been filed for determination of transmission tariff of transmission lines associated with Kalpakkam generation project in Southern Region for 2009-14 period. The information sought vide RoP dated 26.11.2013 has been submitted vide affidavit dated 15.1.2014;



- (b) Bharatiya Nabhikiya Vidyut Nigam Limited (BHAVINI) wanted the instant line to be commissioned besides the tie line from Madras Atomic Power Station (MAPS) and BHAVINI made such a request vide their letter dated 19.10.2011 wherein it was stated that for drawing the PFBR commissioning power from MAPS, one 220 kV line has been laid from MAPS switchyard to PFBR/BHAVINI switchyard and test charging of the switchyard through this tie line was completed successfully. Power will be drawn from MAPS through the above line and for having a back-up supply in case of tripping of the tie line, the 220 kV Sircheri-PFBR/Bhavini line also needs to be kept in service;
- (c) The Kalpakkam PFBR-Sirucher, D/C 230 kV line was scheduled to be commissioned on 1.4.2012. However, the line was commissioned on 1.12.2011, on the request of (BHAVINI), hence BHAVINI has to pay the transmission charges for early completion of the line. The petitioner has billed and Bhavini has paid the transmission charges from 1.12.2011 to 1.4.2012. All the necessary details have been submitted to the Commission; and
- (d) As per the Indemnification Agreement (IA) dated 27.12.2012, BHAVINI shall bear and pay the full transmission charges for the instant line from the date of commercial operation till it becomes part of regional scheme.

2. The representative of BHAVINI submitted that as per the Indemnification Agreement dated 9.9.2008, the zero date was 1.12.2011. However, to meet its commissioning requirements, PGCIL was requested to advance the commissioning of the instant line to May, 2011 and consented to pay the transmission charges from the date of commissioning till it forms part of the regional scheme. PGCIL has not commissioned the line as per their request and it was able to commission the line on 1.12.2011. BHAVINI made an interim arrangement to source power from MAPS to meet its start-up power for commissioning of Kalpakkam PFBR. As per the Commission's orders dated 29.3.2012 and 11.7.2012, transmission charges from 1.12.2011 to 31.3.2012 was paid to PGCIL even though the instant line was not used by BHAVINI. The representative of BHAVINI requested to the Commission to direct PGCIL to refund the transmission charges for the above said four months.

3. The Commission observed that Kalpakkam PFBR has not been commissioned even after three years of commissioning of the line. In response, the representative of BHAVINI submitted that the PFBR is first of its kind in the world and due to technical problems it could not be commissioned and it is anticipated to be commissioned in March, 2015.

4. The Commission observed that as per Regulation 8(6) of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, the generator is required to bear the transmission charges of the transmission assets till the commissioning of its generation project. In response, the

representative of the petitioner as well as BHAVINI submitted that the instant line has become part of the regional asset since 1.4.2012 and it is being used by other constituents of Southern Region.

5. The Commission directed the petitioner to submit the following information on affidavit before 11.11.2014 with a copy to all the respondents:-

- a) RPC and standing committee approval–copy of minutes of the meetings;
- b) Copy of BPTA signed with beneficiaries;
- c) Whether the assets included in the instant petition have been included in POC charges, and if included, since when;
- d) The provisions under which has COD for the transmission line has been declared; and
- e) How the assets included in the instant petition are being used?

6. The Commission further directed BHAVINI to submit the status of the generating project and its expected unit wise date of commercial operation by 11.11.2014.

7. The due dates of submission of information shall be strictly complied with. Any information received after the due date shall not be considered while passing the order in the petition.

8. Subject to the above, order in the petition was reserved.

By order of the Commission

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(T. Rout)
Chief Legal

